

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 8025-8027 OF 2010

COMMR.OF CEN.EXC.KOLKATA II

Appellant (s)

VERSUS

M/S INDIA OIL CORP.LTD.

Respondent(s)

(With appln(s) for stay and condonation of delay in filing appeal and  
c/delay in refiling SLP and office report)

Date: 29/04/2011 These Appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s)

Mr. B. Bhattacharya, ASG  
Ms. Aruna Gupta, Adv.  
Ms. B. Sunita Rao, Adv.  
Mr. B. Krishna Prasad, Adv.

For Respondent(s)

Mr. E.C. Agrawala, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Counter affidavit is stated to have been filed by  
the respondent but the same not placed on record. The  
learned counsel shall verify from the Registry and place  
the same on record. Otherwise, four weeks' further time  
is granted as a last opportunity. Response thereto, if  
any, could also be filed by the counsel appearing for the  
petitioner within four weeks thereafter.

(DEEPAK MANSUKHANI)

(RENU DIWAN)

Court Master Court Master